

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. 407/2007.

Nishish Kumar Mishra

Vs. Union of India & Others.

Dated: 26.9.2007.

HON'BLE MR. M. KANTHAIYAH, MEMBER (J)

Appl: Shri Raj Singh.

Resp: Shri C.B. Verma.

Heard both sides.

The applicant who has been working in the post of Loco Pilot Mail filed this original application stating that in the eligibility list prepared for the post of Loco Inspector, his name is not appearing, though he is eligible. He also contents that the written test for such post of Loco Inspector is going to be held on 27.9.2007, and the respondents are insisting for production of proof in support of 3 years service certificate as foot plate duty for treating him eligible candidate, at this stage. He further request that the document issued by respondents covered under Annexure 2 dated 14.5.2007 itself shows that he has been working as Foot Plate duty from 20.8.1999 till now and thus argued that insistence of such service or experience certificate at this belted stage is nothing but to cause hurdle for his eligibility to appear written examination to be held on 27.9.2007.



In view of the above said facts and circumstances, the respondents are directed to allow the applicant to appear in the selection in question to be held on 27.9.2007 as provisional candidate, by exempting the precondition for production of service/experience certificate of 3 years as foot plate duty as eligibility for examination but the result of the applicant shall not be declared without express orders of this Tribunal. Copy of the order be given to counsel for the parties.

Copy of order
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26-9-2007
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(M. Kanthaiah)
Member (J)
26-09-2007